

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 906 of 2020**

**IN THE MATTER OF:**

**Ram Ratan Kanoongo**

**....Appellant**

**Vs.**

**Veda Kumar Nimbagal & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumit, Mr. Chirag Gupta, Advocates.**

**For Respondents: Mr. CH. Kameswara Rao (Caveator for R-1)  
Ms. Misha, Mr. Vaijant Paliwal, Ms. Charu Bansal,  
Ms. Jasveen Kaur, Advocates for R-2.**

**ORDER**  
**(Virtual Mode)**

**21.01.2021:** Learned Counsel for the Respondent No. 1 submits that he has filed the Written Submissions through e-mail, he is directed to file the physical copy of the same within a week.

Learned Counsel for the Respondent No. 2 prays and is granted one week's time for filing 'Reply Affidavit'.

Learned Counsel for the Appellant prays and is granted one week's time to file Rejoinder and Written Submissions.

As per order dated 08.12.2020, the matter be listed before Court No. 2 on  
**2<sup>nd</sup> February, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

*sr/kam*